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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...
Registration O.A. No. 238 of 1987

Brij Mohan Lal Applicant.

Versus

Chairman Railway Service Commission,
Allahabad and others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

By means of this application, the applicant has prayed that the respondents may be directed to declare the result of the applicant of the written test held on 27.6.1982 for the post of A.S.M./Guard Grade-C/ Ticket Collector and office clerk in the Railway Department in the list of the qualified candidates. According to the applicant he had solved all the questions as the questions were objective type. In the year 1982-83, the Chairman of the aforesaid commission found that eighteen thousands answers copies of candidates who appeared in the aforesaid written test are missing. So eighteen thousands were allowed to reappear in the supplementary examination. According to the applicant, his roll number was in the list of qualified candidates but when the result was published in the new paper, his name was not shown. His case is that his answers were 99% correct.

2. The respondents have refuted the claim of the applicant and stated that before declaring the result of the written examination held on 27.6.1982, the answer books were scrutinised in detail and during scrutiny certain discrepancies were found in the answer book of the candidate whose roll number was

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62965 which was incidently the roll number of the applicant. The answers given were altogether in different hand writing and against most of questions, the answers were written very neatly in altogether different pen and handwriting. The over writing on the rool number in the question-cum-answer has been done by the candidate, and from his educational qualification ,it is revealed that he was poor student with matriculation in IIIrd division with grace mark in english and therefore, there is hardly any justification in his claim to secure 99% marks as mentioned by him and in view of the infirmities ,referred to above, he could not qualify in the written examination. But it is not necessary for us to peruse their books and obcourse he has secured 99% marks and the circumstances in which he secured the marks has already been stated. The respondents are within their rights to declare the applicant fail and accordingly, we do not find any merit inthe application and it is dismissed. No order as to costs.

Birbhum
Member (A)

Dated : 6.7.1992

(n.u.)

U
Vice-Chairman